and birds protected under the Wild Life (Protection) Act. 1972 is suspected to have been committed, appropriate legal action is taken by the appropriate authorities.

(d) No, Sir.

Polluted stretches of rivers

3868. DR. R. LAKSHMANAN: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether Government has identified nine stretches of rivers of Adyar, Cooum, Cauvery, Noyyal, Vaigai, Tamiraparani, Bhavani and Palar as polluted one; and
- (b) if so, the details of the steps taken by Government in this regard and funds allocated to clean these stretches so far, and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) As per the Central Pollution Control Board (CPCB) Report of 2010, the stretch of Adyar river along Chennai, Cooum river along Chennai, river Cauvery at downstream of Erode, at Tiruchirapalli and at Grand Anaicut, river Noyyal along Coimbatore, Tirupur and Palyanakotti, river Tamiraparani along Ambasamudam, Vaigai river along Madurai, Bhavani river at Bhavani and river Palar along Vellore have been identified as polluted.

It is the responsibility of the State Government/ concerned local bodies to set up proper facilities for collection and treatment of sewage being generated and ensure that untreated sewage does not fall into the rivers, thereby polluting them. This Ministry is supplementing the efforts of the State Governments in abatement of pollution in identified stretches of various rivers under the National River Conservation Plan (NRCP) for implementation of projects on a cost sharing basis between the Central and State Governments. Under NRCP, this Ministry has sanctioned projects pertaining to interception and diversion of sewage, sewage treatment plants, low-cost sanitation, river front development, improved wood crematoria etc. for pollution abatement of rivers Adyar, Cooum, Cauvery, Tamiraparani, Vaigai and Vennar, which are being implemented in the towns of Bhavani, Chennai, Erode, Karur, Kumarapalayam, Kumbakonam, Madurai, Mayiladuthurai, Pallipalayam, Thanjavur, Tirunelveli, Trichirappalli and Trichy in Tamil Nadu at a sanctioned cost of ₹ 915.93 crore. Funds amounting to ₹ 623.65 crore have been release d by the Ministry to the Government of Tamil Nadu and sewage treatment capacity of 478 million litres per day (mld) has been created so far in these towns under NRCP.